

आप उन्हें बाहर भेजते हैं गिरफ्तार करवाते हैं। ऐसे मौके पर आप उन को यहाँ रखा करे।

I have also to inform the House that I have received the following wireless message, dated 21st August, 1972 from the Sub-Divisional Magistrate, Banda, Uttar Pradesh :

"Shri R. R. Sharma, Member, Lok Sabha, who took out a procession of Jan Sangh workers in the town, was arrested at about 12.30 hours, today"—

the same time which I had fixed for the motion here—

"for breach of Prohibitory Orders promulgated under section 144, Criminal Procedure Code, in Banda town and was convicted under sec. 188, Indian Penal Code, and sentenced to imprisonment till rising of court and released at 17.00 hours".

उनको यहाँ हाउस में रखा करें। यह कोई मौका है कि आप बाहर जा कर गिरफ्तार करवाये मेम्बरों को।

श्री एस० एम० बनर्जी : उनको गिरफ्तार क्यों किया जाता है ?

अध्यक्ष महोदय : ऐसे मौके पर कहीं बाहर जा कर गिरफ्तार हो रहे हैं ?

12.21 hrs.

RE : INCIDENTS AT SHAHDARA—Contd.

SHRI SAMAR GUHA : On a point of order. You had said that the Minister should make a statement and on the basis of that there might be a factual discussion. Subsequent to that, you said that a short notice question is going to be admitted. Is it not a fact that the purpose of the short notice question is only to elicit information, nothing more? But if a statement is made on the floor of the House

and certain discussion takes place on the basis of that, he could express certain opinion and we could also do so. But the scope of a short notice question is only limited to eliciting certain information.

MR. SPEAKER: He can ask supplementaries about the factual situation.

SHRI SAMAR GUHA : The statement should be made by the Minister and on the basis of that some discussion should be allowed. My humble submission to you is that you should not back out of that suggestion.

SOME HON. MEMBERS: rose—

MR. SPEAKER: No more discussion on this.

SHRI S. M. BANERJEE : Some Lok Sabha Secretariat class IV employees are coming from the Shahdara area. They are facing a lot of difficulties because of the beating by the police. In the case of a short notice question, the scope and time are limited. You will just ring the bell and cut short the questions. I would request you to allow some sort of discussion. Otherwise, it will mean an encouragement to the Delhi police to continue their beating of the people.

MR. SPEAKER: After the short notice question, he may ask supplementaries.

SHRI S. M. BANERJEE : No Minister has visited the place and seen what is happening there. Does the Minister want that the Yamuna water should also go red? (Interruptions).

MR. SPEAKER: This is a matter in regard to which a judicial inquiry has already been announced. इलाहाबाद में मोलदा माल से यह होता चला आया है कि त्रिम मामले पर अदालत कारवाई हो रही होती है उस को हम यहाँ पर नहीं डिस्कस करते हैं। किस तरह से आप बार बार ऐसी बात करते हैं ?